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Title: Withdrawn of the Criminal Law (Amendment) Bill, 2012.

MADAM SPEAKER: Item No. 18 – Shri Sushil Kumar Shinde.

...(Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): I beg to move for leave to withdraw the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872. ...(Interruptions)

The Government had introduced the Criminal Law (Amendment) Bill, 2012 in this august House on 4th December, 2012. The said Bill was referred to the Department-related Parliamentary Standing Committee on Home Affairs for examination and report. After the horrendous rape case on the 16th December, 2012 in Delhi, a Committee under Justice J.S. Verma was set up to give recommendations on amending laws to provide for speedy justice and enhanced punishment for criminals in case of sexual assault of extreme nature. ...(Interruptions) The Justice Verma Committee in its report suggested some additional provisions relating to other offences of human trafficking, sexual harassment, voyeurism, stalking, etc. As the Parliament was not in session and an urgent legislation was required to be made, the President promulgated the Criminal Law (Amendment) Ordinance, 2013 on 3rd February, 2013. ...(Interruptions) The promulgation of the Criminal Law (Amendment) Ordinance, 2013 has rendered the Criminal Law (Amendment) Bill, 2012 redundant. In the meanwhile, the Department-related Parliamentary Standing Committee on Home Affairs examined the Criminal Law (Amendment) Bill, 2012 and tabled its report in Parliament on 4th March, 2013. ...(Interruptions) Keeping in view the recommendations of the Department-related Parliamentary Standing Committee on Home Affairs, the recommendations of Justice Verma Committee and the views and comments received from various quarters including women groups, the Government have drafted the Criminal Law (Amendment) Bill, 2013. â€ (Interruptions) The Cabinet also approved the said revised Criminal Law (Amendment) Bill, 2013. So, I request this august House for leave to withdraw the Criminal Law (Amendment) Bill, 2012.

MADAM SPEAKER: The question is:

"That leave be granted to withdraw the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

The motion was adopted.

SHRI SUSHILKUMAR SHINDE: I withdraw the Bill.

...(Interruptions)